CENTRAL ADMINISTRĂTIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.197/94

Friday, this the 15th day of April, 1994.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

A Kuttisankaran, ED Sub Post Master, Pattithara Post Office, Trithala--679 534.

....Applicant

By Advocate Shri MR Rajendran Nair.

Vs.

- 1. Union of India represented by Secretary, Ministry of Communications, Department of Posts, New Delhi.
- 2. Superintendent of Post Offices, Ottapalam.

....Respondents

By Shri S Krishnamoorthy, Addl Central Govt Standing Counsel.

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to relief on pension and Dearness Allowance on the monthly allowance. It is not disputed that his case is covered by a declaratory judgement (OA 830/90). For that matter, there are several judgements touching on the issue. No order of the Supreme Court staying OA 830/90 is produced. We allow the application and direct respondents to make payment of arrears within thirty days from today, failing which they will be liable to pay interest at the rate of 18% till the date of disbursement. Future payments will be made as and when they fall due.

2. No costs.

Dated the 15th April, 1994.

PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Hankaronnan

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN